

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:442
ANSWERED ON:22.07.2015
Special CBI Courts
Venkatesh Babu Shri T.G.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposed to set up Special CBI Courts at various States and UTs in the country; and
(b) if so, the details thereof along with the progress made in this regard and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (b):- The Central Government had decided in 2009 to set up 71 additional special courts, especially for trial of CBI cases in various states on the recommendation of the Hon'ble Chief Justice of India to facilitate quicker disposal of long pending cases. Out of 71 courts, 69 courts are functional. Further, in pursuance of Hon'ble Supreme Court of India's directions dated 13.12.2012 in Crl. Appeal No. 88-93 of 2003, the approval of the Central Government for setting up of 22 special courts has been conveyed to the States on 12.02.2013. Out of these 22 Courts, 17 courts have become operational. In respect of the remaining courts, the Central Government is pursuing with the concerned State Governments for making them functional at the earliest.
